

ITEM NO.32

COURT NO.4 SECTION XVI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC 21472/2016
(Arising out of impugned final judgment and order dated 19/05/2015
in CWJC No. 16016/2013 19/05/2015 in LPA No. 745/2014 passed by the
High Court Of Patna)

RAVI PRAKASH

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS.

Respondent(s)

(with appln. (s) for permission to file SLP and office report)
Date : 18/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Amit Pawan, Adv.

Mr. Abhishek Amritanshu, Adv.

Mr. Anand Nandan, Adv.

Mr. Gaurav Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Tag with SLP(C) no. 22304-22306/2015.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master